

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 7705 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Hirendra Kashyap,
District & Sessions Judge, Tirap,
Changlang and Longding, Khonsa, Arunachal Pradesh.

Dated Guwahati, 18th December, 2019.

Sub:- Casual leave with station leave permission.

Ref:- No. D&SC/KSA/Estt/2019/01/1438 dated 09.12.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1 (one) day on 13.12.2019 along with station leave permission from the evening of 12.12.2019 till 15.12.2019 is granted/~~rejected~~, subject to availability of casual leave in your credit for the year 2019. A senior Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/7707/A, dated 18.12.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.
2. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Pd/-